



2026:AHC:19438

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 15681 of 2024

Duli Chandra And 3 Others

.....Petitioner(s)

Versus

State Of Up And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raksha Chauhan, Rishi Kant Rai, Upendra Kumar Singh
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh, Prasant Kumar Mishra

Court No. - 6

HON'BLE PRAKASH PADIA, J.

In Re:- Civil Misc. Withdrawal Application No. 03 of 2025

1. Heard learned counsel for the petitioners on withdrawal application.
2. Learned counsel for the petitioners states that due to change circumstances, matter has been settled between the parties, hence the decision has been taken by the petitioners to dismiss the present writ petition as withdrawn.
3. Cause shown in the affidavit filed in support of withdrawal application is sufficient, therefore, present writ petition may be dismissed as withdrawn.
4. The withdrawal application is ***allowed***.

Order on writ petition

1. In view of the above, the present writ petition is ***dismissed as withdrawn***.
2. Office is directed to return the certified copy of the order dated 07.03.2024 passed by the Additional Commissioner Second, Kanpur Division, Kanpur and the order dated 29.09.2015 passed by Assistant Collector First Class/Additional City Magistrate (Fourth), Kanpur Nagar to the learned counsel for the petitioners after retaining its Xerox copy.

(Prakash Padia,J.)

January 28, 2026

T.S.